

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/00213/2017

DATED THIS THE 14TH DAY OF DECEMBER, 2017

HON'BLE DR K.B. SURESH, MEMBER(J)

HON'BLE SHRI P.K. PRADHAN, MEMBER(A)

V. Venkateswaran,
Aged about 64 years,
Retd. Cartographic Officer,
#55, "Aswathi" , 2nd Cross,
Devappa Layout,
Ramachandrapura,
Jalahalli Post,
Bangalore – 560013.

...Applicant.

(By M/s Paanchajanya Associates)

And

1.The Secretary,
Ministry of Agriculture,
Krishi Bhavan,
New Delhi-110001,

2.The Joint Secretary,
NRM Division,
Ministry of Agriculture,
Krishi Bhavan,
New Delhi-110001.

3.The Chief Soil Survey Officer,
Soil and Land Use Survey of India,
I.A.R.I Buildings, Pusa,
New Delhi-110 012.

4.Soil Survey Officer,
Bangalore Regional Centre,
Soil and Land use Survey of India,
No.207, Kodigehalli,
Vidyaranyapura Post,
Bangalore-560097.

....Respondents.

(By Shri Gajendra Vasu, Sr. Panel Counsel)

O R D E R (ORAL)HON'BLE DR K.B. SURESH, MEMBER(J)

We heard the matter today. Shri Gajendra Vasu, learned counsel for the respondents submits that they have already issued Annexure A-6, which we quote below:

“With reference to the above cited subject, it is to inform you that your proposal of 3 MACPs has been referred to the Ministry vide CSSO's letter No.E.8-25/2008-SLU (Part-II)/2083 dated 22.11.2016. Further it is to inform you that the service book has already been sent to Head Quarters vide this office letter No.E.21-48/2014/BRC/731 dated 11.03.2015. This is for your kind information.”

2. Therefore, if the service book has already been sent with the proposal of 3 MACPs to be granted to the applicant, there is already a quietus in the matter. We need not go any further into the matter. There will be a direction to the respondents that expeditiously steps may be taken, particularly in view of the observation made by the Hon'ble High Court in this regard.

3. Shri Gajendra Vasu, learned counsel for the respondents requests for 2 months' time to complete the process. Allowed. The benefits, in accordance with the rules and authorities, if any, may be granted to him within one month thereafter.

4. OA allowed to this limited extent. No costs.

(P.K. PRADHAN)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

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Annexures referred to by the applicant in OA.No.213/2017

Annexure A-1: Copy of the representation dated 13.08.2014.

Annexure A-2: Copy of the representation dated 30.08.2014.

Annexure A-3: Copy of the representation dated 16.09.2014.

Annexure A-4: Copy of the representation dated 03.11.2014.

Annexure A-5: Copy of the representation dated 15.11.2016.

Annexure A-6: Copy of the communication dated 07.12.2016.

Annexures referred to by the respondents

Annexure R-1: Copy of the letter No.E.12-1/G(A)/57/2087/2 dated 24.07.2017 along with enclosure.

Annexure R-2: Copy of the Order in CCC. No. 1431/2016 dated 08.06.2017 of High Court of Karnataka.

Annexure R-3: Copy of the Order in CP. No. 170/00249/2015 dated 14.01.2016 of CAT, Bangalore Bench.

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